

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

M.A./O.A./T.A./ 89 / 1989

Jiwanbhai N

Applicant(s).

Versus

P S Handa

Adv. for the
Petitioners.

Union of India & a

Respondent(s).

N S Sherde

Adv. for the
Respondents.

SR. NO.	DATE.	ORDERS.
	6/4/89	Sentivity / Promotion (Copy not Served) - RPPD received from resp. nos. 4, 5, 1. - RPAD received from advocate for applicant - PPO received from applicant
	6/4/89	Mr. N. S. Sherde requests time. Mr. P. S. Handa has no objection. Adjourned to 27/4/89 for admission.
	5/7/89	Mr. N. S. Sherde requests for time. Mr. P. S. Handa has no objection. Adjourned. Adjourned to 10/8/89 for admission.
	12/10/89	PT (for change from 10/8/89 to 12/10/89 Note: due to heavy load ie more than 15 cases)

See
A. V. Encl
Deputy Registrar (I)
Central Administrative Tribunal
Ahmedabad Bench.

See
A. V. Encl
Deputy Registrar (I)
Central Administrative Tribunal
Ahmedabad Bench.

PTD

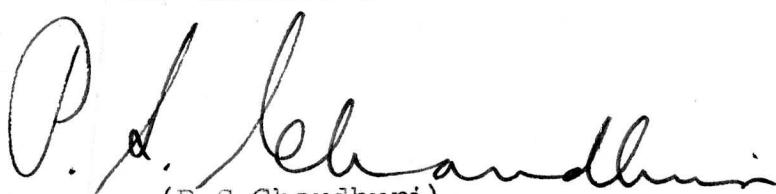
SR. NO.	DATE.	ORDERS.
	12/10/89	Mr. P S Handa not present. Mr. N S Shende pr Adjourned. Registry to post the case for adm
	13/10/89	<p><i>P.S. 12/10 R.S. 12/10</i></p> <p><i>Note ✓</i></p> <ul style="list-style-type: none"> Matter is not placed on board of 16th as per extra oral instructions
	14/10/89	<p><i>PA B 12/10</i></p>

Coram : Hon'ble Mr. P.M. Joshi : Judicial Member

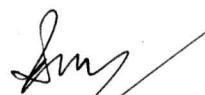
Hon'ble Mr. P.S. Chaudhuri : Administrative Member

27/4/1989

Mr. N.S. Shevde, the learned counsel for the respondent files the reply against the admission with a copy to the other side. Mr. P.S. Handa, the learned counsel for the petitioner seeks time to enable him to decide about any amendment which may be necessitated in the circumstances. 15 days time granted as prayed for. Registry to fix the case thereafter for admission.



(P.S. Chaudhuri)
Administrative Member


(P.M. Joshi)
Judicial Member

a.a.bhatt